G.S.R. (E).-In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the Notification of the Government of India, in the Ministry of Finance (Department of Revenue), number 14/2004-Customs, dated the 8th January, 2004, published vide G.S.R. 27 (E), dated the 8th January, 2004, namely,-

In the said notification, for the *Explanation*, the following shall be substituted, namely:-

“*Explanation*: Water Supply Project includes a water pumping station, water storage facility (reservoir) and water treatment plant for desalination, demineralization or purification of water or for carrying out any similar process or processes intended to make the water fit for agriculture or industrial use”.

Note.- The principal notification No. 14/2004-Customs, dated the 8th January 2004, was published vide number G.S.R. 27(E), dated the 8th January 2004.